

(c) Annual Plan outlay for 1992-93 earmarked for the scheme is 1.50 crores.

[Translation]

**House Building Advance to Government Employees**

375. SHRIMATI SHEELA  
GAUTAM:  
SHRI RAJESH KUMAR:  
SHRI TEJ NARAYAN SINGH:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is any maximum limit for the grant of house building advance to the Government employees;

(b) if so, the details thereof;

(c) the comparative details of the limits fixed in regard to the total cost of houses built through housing societies and the prices of flats purchased from the Delhi Development Authority;

(d) whether the Government propose to enhance the maximum limit of house building advance for the Government employees who are retiring shortly taken into account their deposits in General Provident Fund and Gratuity; and

(e) if so, the time by which a decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) The advance admissible for construction/purchasing new houses/flats is Rs. 2.50 lakhs, or 50 times of monthly basic pay or the cost of construction/cost price of ready-built houses/flats, whichever is less. This amount is however, further limited to the

repaying capacity of the Government servant.

(c) The cost ceiling applicable to construction/purchase of ready-built houses/flats is the same in all cases and is limited to 150 times the basic pay subject to a minimum of Rs. 2.5 lakhs and a maximum of Rs. 6 lakhs. This is further relaxable by 25% in individual cases on 1 merits by the Administrative Departments/Ministries.

(d) No, Sir.

(e) Does not arise.

**Encroachment Problem in Delhi**

376. SHRI MADAN LAL KHURANA:  
SHRI GURUDAS KAMAT:  
SHRI JEEWAN SHARMA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether encroachment of roads and pavements and mushrooming of jhuggis on public land in Delhi have assumed a menacing proportion as reported in the *Hindustan Times* dated June 13, 1992;

(b) if so, whether during the last three years the number of jhuggi clusters has almost doubled resulting in several civic problems; and

(c) if so, the concrete measures taken to solve this problem?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) It is true that the number of jhuggi clusters have increased during the last three years resulting in pressure on services

(c) Steps have been taken to strengthen the Land Protection Branch of the Delhi Development Authority. Field Departments DDA have been made responsible for the land placed under the charge. Besides, security Guards/Supervisors have also been posted to keep watch on DDAs land. N.D.M.C. takes action for demolition of jhuggies as and when new jhuggis are constructed within their jurisdiction. Encroachments on rads and pavements are removed from time to time by MCD with the assistance of Delhi Police. Steps to amend the Delhi Development Act and the Punjab Municipalities Act are also in progress, in order to later future encroachments.

[English]

#### **Demand of Kashmiri Hindus**

377. SHRISHRAVANKUMAR PATEL:  
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Kashmiri Hindus are demanding Union Territory status for their 'homeland' in the area northeast of the Jhelum river in Kashmir Valley as reported in the Pioneer dated June 11, 1992; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) The Government has seen the press report in question.

(b) The Government does not favour division of the State of Jammu and Kashmir.

#### **Aid to Kerala by Overseas Development Administration, Britain**

378. SHRI V.S. VIJAYARAGHAVAN:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Overseas Development Administration, Britain has agreed to provide aid to the Government of Kerala for slum improvement schemes; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). No. Sir. However, a project proposal was received sometime in March '91 from the State Government of Kerala for upgradation of 152 slums with 32240 households involving a population of 2.20 lakhs in Cochin with the assistance of ODA (Overseas Development Administration). The three major components which effectively improve the life of the urban poor are: (a) physical infrastructure (b) health care activities (c) community development programme which includes skill upgradation and infrastructural development. The estimated cost of the project is Rs. 30 crores. The project has been posed to DDA for seeking financial assistance. The Government of U.K. has not so far taken a decision.

#### **Development of Gandhar Project**

379. DR. AMRIT LAL KALIDAR PATEL:  
Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of original and present plans for the development of Gandhar projects;

(b) the details of gas based projects sanctioned based on gas available from Gandhar; and

(c) their present status?

THE MINISTER OF PETROLEUM AND